

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam.  
Dated this the 21<sup>st</sup> day of May 2020  
Cr.M.P.No.588/2020

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Sivabalan (Aged 25/2020)  
S/o.Mahalingam

....

Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,  
Koodakovil P.S.Cr.No.37/2020  
U/s.392 IPC

....

Respondent/Complainant

Accused Remanded on 13.03.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 19.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 70 days and the accused is falsely implicated and accused is an innocent and bread winner of the family . Hence, prayed for bail. The prosecution in their reply stated that the above said accused is an habitual offender and one previous criminal case is pending against the accused in Perungudi Cr.No.37/2020 and if the accused person is released on bail, he will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 13.03.2020 for the past 70 days and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Koodakovil P.S. daily at 10.30 P.M. for the period of 30 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 21<sup>st</sup> day of May 2020.

Sd/- M.C.Arun  
Judicial Magistrate,  
Tirumangalam.

IN THE COURT OF THE JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam.

Dated this the 21<sup>st</sup> day of May 2020

Cr.M.P.No.585/2020

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Muthaiya(Aged 25/2020),  
S/o.Pandi

.... Petitioners/Accused

/Vs/

State through the Sub Inspector of Police,  
Sindupatty P.S.Cr.No.262/2020

U/s.147, 148, 294(b), 323, 324

506(2) IPC, 4 TNPHW Act

.... Respondent/Complainant

Accused Remanded on 13.05.2020

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the E-mail ID of this court on 18.05.2020 due to outbreak of COVID - 19 Lock down and the notice also given to the App. The App also appearing for the state filed reply to the E-mail ID after getting instructions from the Investigation Officer and after hearing both sides this court passed the following.

**ORDER**

Heard. Records perused. The counsel for the petitioners/accused argued that the accused is falsely implicated and accused is an innocent. The counsel argued that Honourable Principal District Court Ordered the Anticipatory Bail for the co-accused on today and stated to consider the same. Hence, prayed for bail. The prosecution in their reply stated that the injured person was discharged from Madurai Rajaji government hospital . If the accused persons are released on bail, they will tamper the evidence and commit the offence further in future. Thus, it will hamper the progress of this case. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the judicial custody from 13.05.2020 for the past 9 days and also considering the prevailing situation and circumstance of COVID – 19, Lock down. Hence this court is also inclined to grant bail to the accused. Accordingly, this bail petition is allowed on following conditions.

1) The accused shall execute a bond for a sum of Rs.10,000/- with two sureties after the easement of Lock down during court working hours.

2) The accused should appear before the respondent police station, Sindupatty P.S. daily at 10.30 A.M. for the period of 15 days.

Dictated to the Steno-typist taken down by her in shorthand, transcribed and typed by her in computer, corrected and Pronounced via e-mail on this 21<sup>st</sup> day of May 2020.

Sd/- M.C.Arun  
Judicial Magistrate,  
**Tirumangalam.**